



Government of Jammu and Kashmir
Department of Rural Development and Panchayati Raj
Civil Secretariat, Srinagar/ Jammu

Notification,

Srinagar, the 7th September, 2018.

SRO 385 . - In exercise of the powers conferred by clause (a) of sub-section (1) of section 2 of the Jammu and Kashmir Panchayati Raj Act, 1989 and in partial modification of notification SRO 247 dated 1.06.2018, the Government of Jammu and Kashmir hereby de-notify the following Panchayat Halqas from CD Block Samba, District Samba:-

District	CD Block	Panchayat Hlaqa	Ward No.
Samba	Samba	Mandi Kehli	1,2,3,5,7,8 & 10(Fully) 3, 6, & 9 (Partially).
		Mandi Tholora	1,2,4 & 5(Fully) 3 & 6 (Partially).

Further, Panchayat Halqa Ramnagar shall stand deleted.

By order of the Government of Jammu and Kashmir.

Sheetal Nanda
Sheetal Nanda, IAS

Secretary to the Government

Dated:-07-09-2018

No:-RD/Panch/41/2018

Copy to the:-

1. All Financial Commissioners
2. Chief Electoral Officer, J&K, Kashmir
3. All Administrative Secretaries to the Government.
4. Divisional Commissioner, Kashmir
5. Director General, Rural Development Jammu.
6. Director, Local Bodies, Jammu.
7. Deputy Commissioner, Samba.
8. General Manager, Government Press, Kashmir for publication.
9. Pvt Secretary to the Advisor (V) for kind information to Advisor (V)
10. Pvt. Secretary to Chief Secretary for kind information to Chief Secretary.
11. Pvt. Secretary to Secretary to the Government, Department of Rural Development & PR for information of Secretary
12. In-charge Departmental Website.
13. Stock file.